THE DEPUTY CHAIRMAN: The next amendment is in the name of Shri Mahabir Prasad Shukla.

SHRI MAHABIR PRASAD

SHUKLA: Madam, I beg leave to withdraw my amendment.

* Amendment No. 5 was, by leave, with-

THE DEPUTY CHAIRMAN: Amendment No. 6 is in the name of Dr. Anup Singh.

DR. ANUP SINGH: Madam, I withdraw my amendment in the hope that the Soviet troops will withdraw.

*Amendment No. 6 was, by leave, with-drawn.

THE DEPUTY CHAIRMAN: The next amendment is in the name of Mr. Rajnarain.

SHRI BHUPESH GUPTA: He has himself withdrawn from the House.

THE DEPUTY CHAIRMAN: The question is:

7. "That at the end of the motion, the following be added, namely:—

'and having considered the same, this House is of opinion that the armed forces of Hungary, Bulgaria, Poland and East Germany have launched a naked imperialistic attack on Czechoslovakia under the leadership of Russian forces and the have encroached upan the territorial integrity and sovereignty of Czechoslovakia, and under these circumstances, this House strongly condemns the attack of Soviet imperialism'."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

8. "That at the end of the Motion, the following be added, namely:—

'and having considered the same, this House is of opinion that the U.S.S.R. has committed clear violation of the United Nations Charter'."

The motion was negatived.

THE DEPUTY CHAIRMAN : The question is :

Tor text of amendment, vide col 4267 supra.

9. "That at the end of the Motion, the following be added, namely:—

to State of Punjab

'and having considered the same, this House is of opinion that the action of the Soviet Union and four of its Warsaw Pact allies should be condemned and the Government of India should apprise those countries of this opinion of the House and ask the invading nations to withdraw their forces immediately from Czechoslovakia'."

The motion was negatived.

THE DEPUTY CHAIRMAN: The next amendment is in the name of Mr. Pande.

SHRI C. D. PANDE: Madam, I beg leave to withdraw my amendment.

* Amendment No. 10 was, by leave, with-

THE DEPUTY CHAIRMAN: Amendment No. 11 is in the name of Mr. Dahya-bhai Patel

SHRI BHUPESH GUPTA: That is infructious.

THE DEPUTY CHAIRMAN The question is

u. "That at the end of the Motion, the following be added, namely:—

'and having considered the same, this House urges the Government to instruct India's representative in the U.N. Security Council to support and vote for condemnation of the aggression and breach of the U.N. Charter'."

The motion was negatived.

PROCLAMATION UNDER ARTICLE 35G OF THE CONSTITUTION IN RELATION TO THE STATE OF PUNJAB

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K.S. RAMASWAMY): Madam,

◆For text of amendment, vide col 4268 supra.

I beg to lay on the Table a copy each of the following papers :—

(i) Proclamation issued by the President on the 23rd August, 1968, under article 356 of the Constitution, in relation to the State of Punjab, under clause (3) of the said article.

SHRI BHUPESH GUPTA (West Bengal): We stand vindicated

SHRI K. S. RAMASWAMY:

(ii) Order dated the 23rd August, 1968, made by the President under

sub-clause (i) of clause (c) of the Proclamation.

to State of Punjab

(iii) Report of the Governor of Punjab to the President recommending !he issue of the Proclamation.

THE DEPUTY CHAIRMAN : The House stands adjourned till n ${\tt A.\,M.\,on}$ $\;\;$ Monday.

The House then adjourned at forty-one minutes past six of the clock till eleven of the clock on Monday, the 26th August, 1968.